

Central Administrative Tribunal  
Principal Bench

R.A. No. 268 of 2000  
in  
O.A. No. 2066 of 1997

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New Delhi, dated this the 28th March, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE MR. KULDIP SINGH, MEMBER (J)

In the matter of:

D.C. Misra ... Review Applicant

Versus

Union of India and others ... Respondents

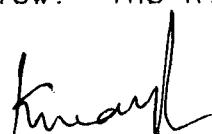
ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. It is clear that applicant's non-promotion to Grade B in the operating Dept. against 70% vacancies for the year 1995-96 was not merely because of the adverse remarks recorded in his ACR for the year ending 31.3.92, but <sup>also</sup> because of the various penalties inflicted upon him owing to the indifferent quality of his work as detailed in Para 4.7 of respondents' reply to the O.A., which was not denied by applicant in rejoinder.

3. The Tribunal's order dated 20.1.2000 in O.A. No. 2066/95 does not, therefore, warrant any review. The R.A. is rejected.

  
(Kuldip Singh)  
Member (J)

  
(S.R. Adige)  
Vice Chairman (A)

/GK/